

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 176-178 of 2020

IN THE MATTER OF:

Vishal Ghisulal Jain

Resolution Professional

...Appellant

Versus

Amar Universal Pvt. Ltd.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha and Ms. Udita Singh, Advocates.

For Respondent: Mr. Santosh Paul, Sr. Advocate with Mr. Manan Sanghai, Advocate.

O R D E R

14.02.2020 Mr. Abhijeet Sinha, Advocate appearing on behalf of the Appellant submits that Respondent No. 1 is not allowing the Appellant to remove the machinery equipment from the premises of landlord.

Countering the same Mr. Santosh Paul, Sr. Advocate appearing on behalf of the Respondent No. 1 submits that there is No Objection in so far as removal of such machinery equipment by Appellant is concerned and no resistance has been or would be offered by the landlord to the Appellant in removing of such machinery equipment. He submits that the Respondent will keep the premises open and accessible to Appellant for one week for removing such machinery equipment.

List the Appeal 'For Orders' on **4th March, 2020**. Respondents may file short replies, meanwhile.

Interim directions shall continue till the next date.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

R N / n n/